

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 108

CP (IB) No. 175/Chd/Pb/2022

IN THE MATTER OF:

State Bank of India

...Petitioner

Vs.

Gautam Gupta

...Respondent

Under Section: 95, IBC 2016.

Order delivered on 01.07.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner:	Mr. Rakshit Gupta, Advocate
For the Personal Guarantor:	Mr. Gautam Gupta in person
For the RP:	Ms. Swati Saluja, Advocate

ORDER

It is stated by the Personal Guarantor in Person that he has e-filed the objections and the copy of the same has been received by the other side as stated by them. Let the hard copy of the same be filed during the course of the day. Response to the objections, if any, be filed within one week thereafter with a copy in advance to the counsel opposite. List on 19.08.2024.

Sd/-

Sd/-

(L. N. GUPTA)
MEMBER (T)

(HARNAM SINGH THAKUR)
MEMBER (J)

Preeti